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**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P.(IB) No.524/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 10<sup>th</sup> November 2017, 10.30 A.M**

Name of the Company		Bank of Baroda -Versus- Pro Minerals Pvt.Ltd.	
Under Section		7 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. BISHWAJIT DUBEY
2. SOUVIK MAZUMDAR
3. ARIF ALI
4. SAUMIK BATHAM

FINANCIAL  
CREDITOR/APPLICANT

*Samik Mazumdar*  
10.11.2017.

**ORDER**

Ld. Counsel for the financial creditor is present. No one is present from the corporate debtor's side.

In compliance of the earlier order dated 17/11/2017 petitioner has not served the notice on the corporate debtor. Petitioner is to serve the notice issued to the corporate debtor by the NCLT. Petitioner is directed to receive the notice from the Registry and serve the same on the corporate debtor and file affidavit of service within 7 days from today.

List on 28/11/2017.

*Jd*

(Jinan K.R.)  
Member (J)

*Jd*

(Vijai Pratap Singh)  
Member (J)